

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32296/2013

(Arising out of impugned final judgment and order dated 30/04/2013 in SA No. 430/2013 passed by the High Court Of Judicature at Allahabad)

GYANENDRA PRATAP SINGH

Petitioner(s)

VERSUS

YOGENDRA PRATAP SINGH & ORS.

Respondent(s)

(with interim relief and office report)

Date : 08/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Mr. Anurag Dubey,Adv.
Mr. Meenesh Dubey,Adv.
Ms. Anu S.,Adv.
Mr. S. R. Setia,Adv.For Respondent(s) Mr. Ajesh K. Chawla,Adv.
Mr. Mohan Pandey,Adv.UPON hearing the counsel the Court made the following
O R D E R

In view of the letter, two weeks is granted finally to the petitioner for filing a rejoinder affidavit.

(MAHABIR SINGH)
COURT MASTER(VEENA KHERA)
COURT MASTER